12.00 hrs.

PAPERS LAID ON THE TABLE

Notification Under Indian Electricity Act, 1910.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : I beg to lay on the Table a copy of Notification No. G.S.R. 581 (Hindi and English versions) published in Gazette of India dated the 6th August, 1983 containing corrigendum to Notification No. G.S.R. 256 dated the 26th March, 1983, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [Placed in Library. *See* No. LT—7145/83].

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय कल श्री बगायतकर, एम० पी० का पूना में देहांत हो गया और रात को टेलिविज़न पर उनकी फ़ोटो के बजाए मामा बालेश्वर दयाल, एम० पी० की फ़ोटो दिखाई गई। यह आपत्तिजनक है।

अध्यक्ष महोदय : आपका नोटिस मेरे पास आ गया है। मैं इसको देखूंगा।

श्री राम विलास पासवान : इस विभाग की नाकामयाबी का इससे ज्यादा परिचय कोई नहीं हो सकता। श्री भगत बैठे हुए हैं। जब हम लोग आकाशवाणी या टेलिविज़न के बारे में कुछ कहते हैं, तो उनको बहुत गुस्सा आता है। लेकिन इससे अपमानजनक बात और कोई नहीं हो सकती कि एक एम० पी० की मृत्यु होती है और दूसरे एम० पी की फोटो टेलिविज़न पर दिखाई जाती है। वे दोनों हमारे एम० पीज़ हैं।

अध्यक्ष महोदय : वे मेरे एम० पीज़ हैं।

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : This matter was brought to my notice by Shri V.N. Gadgil on telephone last night. I at once told the Director-General about it ; and in the later news bulletin, they expressed an apology for that. I had also asked him to enquire into the matter how this mistake was committed.

(*Interruptions*)

श्री राम विलास पासवान : हिन्दी में क्यों नहीं दिया गया ?

SHRI HARIKESH BAHADUR (Gorakhpur) : The independence of judiciary is in danger. I demand CBI enquiry into the murder of an advocate in my constituency.

MR. SPEAKER : It is much more independent than anything else.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : अध्यक्ष महोदय, आपको याद होगा कि हम लोगों ने एक स्ट्रांसटी का ज़िक्र किया था और आपने उसके बारे में गृह मंत्री को पत्र लिखा था।

अध्यक्ष महोदय : मैंने लिखा है। मगर अभी जवाब नहीं आया है।

श्री राजनाथ सोनकर शास्त्री : पूरे बनारस में हड़ताल हुई है। पुलिस ने एक आदमी को मार डाला है। आपने इस बारे में क्या किया है ?

अध्यक्ष महोदय : देखेंगे। He will be taken care of.

SHRI SATYASADHAN CHAKRABOTRY (Calcutta South) : I would like the Members of the Treasury Benches also to hear what I say through you. It has come in *The Indian Express*. One central Minister was presiding over

the function where burning of *sati*, widos was glorified.

MR. SPEAKER : No, no.

SHRI SATYASADHAN CHAKRABORTY : I want to know from the government about it. It has come in *The Indian Express* in the editorial—burning of widows. That is most despicable. The Union Minister was presiding over it. Why ? Don't neglect it ? There is an attempt at mediaeval revivalism and this government is helping the revivalism.

MR. SPEARER : No, no.

SHRI SATYASADHAN CHAKRABORTY : The government should say something about it. There is an editorial in *The Indian Exp ess*. This is important. The Union Minister presided over the glorification of the burning of widows, and this government speaks of secularism. I want an answer from the government. I can even name the Minister who was there. It has come in *The Indian Express*. You see the column of the editorial of *The Ind an Express*. Why was he there ? You support this burning of widows, *sati*-system, medieval system, and that is being done. I feel about it ; when I say about it I say from my heart.

MR. SPEAKER : Nothing.

SHRI SATYASADHAN CHAKRABORTY : Shri Ram Mohan Roy fought against it, burning of *sati*. It was your Minister. Why should they go ?

MR. SPEAKER : It is all right. हम इस बारे में बात करेंगे ।

SHRI SATYASADHAN CHAKRABORTY : Why should the Minister go there and preside over the proceedings of glorification of burning of the widows ?

SHRI SATISH AGARWAL (Jaipur) : That Minister was invited by somebody else to preside over the function.

SHRI SATYASADHAN CHAKRABORTY : Why should he go there ?

SHRI SATISH AGARWAL : He has to preside over a function somewhere.

SHRI SATYASADHAN CHAKRABORTY : This is mediaevalism. I want your comments.

MR. SPEAKER : I will look into it.

(*Interruptions*)

SHRI SUNAIL MAITRA (Calcutta North East) : On the one hand they condemning the *Rath Yatra* and on the other hand they are indulging in this sort of activities. (*Interruptions*)

SHRI SATYASADHAN CHAKRABORTY : I would request you to see the editorial in the *Indian Express* and give your comments.

MR. SPEAKER : All right.

श्री राम लाल राही (मिसरिख) : मैंने दो ऐडजर्नमेंट मोशन दिए थे । एक तो था इस देश के देहातों में नयी-नयी किस्म की बीमारियां पैदा हो रही हैं···

अध्यक्ष महोदय : मैंने आपको सुबह भी कहा कि ऐडजर्नमेंट मोशन का मसला नहीं है, यह कुछ और चीज है ।

श्री राम लाल राही : सुन तो लीजिए ।

अध्यक्ष महोदय : कल सुन लिया, आज सुन लिया । मिस्टर राही, देखिए, मैं आपके साथ रियायत करता हूं तो इसका मतलब यह नहीं है कि आप दुर्व्यवहार करें । मैंने आप को कल कहा था कि यह ऐडजर्नमेंट मोशन का मसला नहीं है ।

**(व्यवधान)

MR. SPEAKER : Not allowed.

**Not recorded.

श्री राम लाल राही : तो कालिंग अटेंशन में ले लीजिए ।

अध्यक्ष महोदय : वह करवा दिया है । आप देखते क्यों नहीं ?

I have already done it.

Please remain within your limits.

श्री सत्यनारायण जटिया (उज्जैन) : जो राष्ट्रीयकृत बैंक शहरों के अन्दर हैं और जो ग्रामीण क्षेत्रों के अन्दर हैं उनमें काम करने वाले कर्मचारियों के वेतन में काफी अन्तर है । उसके कारण ग्रामीण क्षेत्रों में काम करने वाले कर्मचारियों में काफी असंतोष है ।

अध्यक्ष महोदय : आप कोई लिखित दीजिए, हम विचार करेंगे ।

SHRIMATI GEETA MUKHERJEE (Panskura) : In the Clacutta High Court so many posts of the Judges are remanining vacant, for a very long time.

MR. SPEAKER : Give me something. We shall see. Not like this.

SHRI RAJESH PILOT (Bharatpur) : You had promised discussion on the conditions of the ex-servicemen.

अध्यक्ष महोदय : आपने कुछ दिया है ?

(*Interruptions*)

MR. SPEAKFR : You give me something. (मैं करवा दूंगा ।)

SHRI SONTOSH MOHAN Dev (Silchar) : There is a news item in today's papers.

अध्यक्ष महोदय : आइटम तो बहुत रहते हैं ।

SHRI SONTOSH MOHAN DEV In Birbhum district in Neelai mass rape has taken place. And one of the CPI MLA has been arrested. (*Interruptions*)

This should also be discussed.

MR. SPEAKER : What is it ?

(*Interruptions*)

SHRI SONTOSH MOHAN DEV : There has been a mass rape and MLA of the C.P.I. has been arrested.

MR. SPEAKER : That is a State subject.

Shri Jagannath Kaushal.

SHRI SONTOSH MOHAN DEV : A Committee of Members of parliament should go and see. The Government of West Bengal is...(*Interruptions*)

SHRI ANANDA GOPAL MUKHOPADHYAY (Asansol) : It is a very serious matter. The West Bengal Government.....(*Interruptions*)

MR. SPEAKER : Not allowed.

SHRI SATYASADHAN CHAKRABORTY : Very good ; dlsallowed.

SHRI ANAND GOPAL MUKHOPADHYAY : It is a serious matter. A Member of the opposition party also visited the village.

SHRI SATYASADHAN CHAKRABORTY : I did. (*Interruptions*)

MR. SPEAKER : Now Papers to be laid on the Table.

12.0 hrs.

PAPERS LAID ON THE TABLE (*Contd.*)

Notification Under Representation of People Act, 1950

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSAL) : I beg to lay on the Table a copy of Notification No. S.O. 85 (E) (Hindi and English versions) published in Gazette of India dated the 18th August, 1983 regarding alterations in the names and boundaries of certain territorial divisions referred to in the description of constituencies given in Schedule VI of the Delimitation of Parliamentary and

Assembly Constituencies Order, 1976 for the State of Gujarat, under Sub-section (2) of section 9 of the Representation of People Act, 1950. [Placed in Library. *See* No. LT—7146/83].

Bonded Labour System (Abolition) Amendment Rules 1983

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : I beg to lay on the table a copy of the Bonded Labour System (Abolition) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 1755 in Gazette of India dated the 2nd April, 1983 under sub-section (3) of section 26 of the Bonded Labour System (Abolition) Act, 1976. [Placed in Library. *See* No. LT—7147/83]

Annual Report and Annual Accounts of the Film and Television Institute of India, Pune for 1982-83 and Review on the working of the said Institution for 1982-83

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : I beg to lay on the Table :

(1) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1982-83.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1982-83 together with Audit Report thereon.

(3) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television Institute of India, Pune, for the year 1982-83. [Placed in Library. *See* No. LT—7148/83]

Employees Provident Funds (Fourth Amendment) Scheme, 1983

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : I beg to lay on the Table a copy of the Employees' Provident Funds (Fourth Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 706 in Gazette of India dated the 24th September, 1983 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. *See* No. LT-7149/83]

Indian Telegraph (Eighth Amendment) Rules, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : I beg to lay on the Table a copy of the Indian Telegraph (Eighth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 788 in Gazette of India dated the 22nd October, 1983 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. *See* No. LT—7150/83]

Annual Report of the Central Institute of Plastics Engineering Tools. Madras, for 1982-83 and Review on the Working of the Said Institute for 1982-83

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKER MISHRA) : I beg to lay on the Table :—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Tools, Madras, for the year1982-83 along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the

Government on the working of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1982-83. [Placed in Library. *See* No. LT—7151/83]

Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Ordinance, 1983

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATH MISRA) : I beg to lay on the Table a copy of the Punjab Panchayat Samitis and Parishads (Temporary Supersession) Amendment Ordinance, 1983, (No. 4 of 1983) (Hindi and English versions) promulgated by the Governor of Punjab on the 11th October, 1983, under article 213(2) (a) of the constitution read with clause (c) (iv) of the Proclamation dated the 6th October, 1982 issued by the President in relation to the State of Punjab. [Placed in Library. *See* No. LT—7152/83]

Annual Report of Coal Mines Labour Welfare Organisation, Dhanbad, for 1982-83

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1982-83. [Placed in Library. *See* No. LT—7153/83]

JOINT COMMITTEE ON OFFICES OF PROFIT

Seventh Report

SHRI GULSHER AHMED (Satna): I beg to present the Seventh Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

MR. SPEAKER : Now matters under Rule 377.

Shri Kunhambu.

[MR. DEPUTY-SPEAKER in the chair]

MR. DEPUTY-SPEAKER : Now matters under Rule 377.

Hon. Members, please take your seats.

(*Interruptions*)

PROF. MADHU DANDAVATE (Rajapur) : There is a statement by the Defence Minister.

MR. DEPUTY-SPEAKER : That will come after 377 statements.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : मैं जानना चाहता हूं कि 377 को ऐक्सेप्ट करने का क्या क्राइटीरिया तय किया हुआ है ? हमारी पार्टी का 377 आना चाहिए था।

MR. DEPUTY-SPEAKER : Please meet the Speaker. You can meet the Speaker and mention to him.

12.10 hrs.

MATTERS UNDER RULE 377

(i) Construction of an Overbridge at Level Crossing on Francis Road in Calicut

SHRI K. KUNHAMBU (Cannanore) . The proposal to construct an overbridge in place of existing level crossing at Francis Road in Calicut has been before the Railway authorities for a long time. According to the plan, the cost has to be shared between the Government of Kerala and the Southern Railway. The State Government was asked by the General Manager, Southern Railway to submit plans and estimates of the proposed ovebridge and accor-